

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) NO.42/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 23rd April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	KOTAK MAHINDRA BANK LTD V/S M/S KRV CARRIERS INDIA PVT LTD
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Abhindra Maheshwari, Adv. *: For the Financial Creditor*

Sh. Devesh Srivastava, Adv. *: For the Corporate Debtor*

ORDER

Ld. Counsel representing the parties are present through VC.

- 1.** Ld. Counsel representing the Corporate Debtor at the outset states that though the settlement was possible with the Financial Creditor, however no concrete proposal has been put up by the Corporate Debtor to the Financial Creditor, in view of some bereavement in the family of the management of the Corporate Debtor.
- 2.** Ld. Counsel representing the Financial Creditor on the other hand states that no such proposal has so far been received by the Financial Creditor from the Corporate Debtor for the purpose of settlement. However, keeping in view the earnest request made on behalf of the Corporate Debtor, another opportunity may be granted to them to make a final proposal and close the settlement with the Financial Creditor.

-Sd-

-Sd-

3. Let this be the last opportunity for settlement of the debts with the Financial Creditor within a period of two weeks, failing which, the matter would be heard on merits. It is also made clear that if the settlement is reached *interse* between the parties before the next date of hearing, the same would also be placed on record.
4. The matter is adjourned for further hearing on 15th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

23rd April, 2024

Kavya Prakash Srivastava
(Stenographer)